

HIMACHAL PRADESH THIRTEENTH VIDHAN SABHA

(Fifth Session)

Postponed Questions For Written Answer

Tuesday, 5th February, 2019/16th Magha, 1940 (Saka)

[Chief Minister - Food, Civil Supplies & Consumer Affairs Minister - MPP & Power Minister - Agriculture Minister - Rural Development & Panchayati Raj Minister and Forest Minister].

Total No. of Questions - 1

HP Tenancy and Land Reforms Act

199 Sh. Balbir Singh (Chintpurni):

Will the **Chief Minister** be pleased to state :-

(a) whether it is a fact that the tenants on Government land cannot be conferred with proprietary rights under the HP Tenancy and Land Reforms Act;

(b) if yes, whether the orders/decrees passed by the Courts is not binding under the Act;

(c) if yes, how much persons in Una District have been given the status of ownership rights of Government land in violation of the provisions of the Act so far and under what manners;

(d) how much land individual wise has been given in ownership;

(e) whether any action has been taken/initiated or the Government will consider for the restoration of the said land in the Government; and

(f) if not, by what time this task will be completed?

Shimla : 171004.

Dated: 24th January, 2019.

Yash Paul Sharma,
Secretary.